



2026:AHC:27356-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 1975 of 2026

Devendra Singh

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Abhinav Trivedi, Adarsh Kumar
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned A.G.A. for the State and perused the record.
2. At the very outset, learned A.G.A. has pointed out that in the instant case during the course of investigation, Section 103(1) B.N.S. has been substituted by Section 108 B.N.S.
3. Learned counsel for the petitioner could not dispute the aforesaid fact and states that he does not want to press the writ petition and seeks to withdraw it with a liberty to file afresh with better particulars.
4. In view of the statement made, this writ petition is dismissed as withdrawn with aforesaid liberty.

February 6, 2026
KS

(Achal Sachdev,J.) (Rajiv Gupta,J.)